

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 24

IA 1668/2023 in C.P. (IB)/3640(MB)2019

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **01.04.2024**

NAME OF THE PARTIES: **RELIGARE FINVEST LIMITED V/s**
 PERPETUAL CAPITAL AND SERVICING
 PRIVATE LIMITED

Section 12(2) & 7 of the Insolvency and Bankruptcy Code, 2016 and Rule
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ORDER

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- 1) Ms. Raina Birla, Ld. Counsel for the Applicant is present.
- 2) Ld. Counsel for the Applicant submits that the present Interlocutory Application becomes infructuous after passing of the order of liquidation and order u/s 66 of the Companies Act, 2013. Thus, the Counsel prays for disposal of the present Interlocutory Application.
- 3) In that view of the matter, the Interlocutory Application bearing IA No. 1668 of 2023, is disposed of as allowed to be withdrawn as not pressed. File be consigned to record.

Sd/-

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)